[RAJYA SABHA]

on the Table

| 6. | Statement No. | XXXI | Hundred and Eighty-fifth Session, 1998. |
|-----|-----------------|-------------|---|
| 7. | Statement No. 2 | СХХШ | Hundred and Eighty-sixth Session, 1999. |
| 8. | Statement No. | XXXV | Hundred and Eighty-ninth Session, 2000. |
| 9. | Statement No. | XXXIV | Hundred and Ninetieth Session, 2000. |
| 10. | Statement No. | XXX | Hundred and Ninety-first Session, 2000. |
| 11. | Statement No. | XIX | Hundred and Ninety-second Session, 2001. |
| 12. | Statement No. | XX | Hundred and Ninety-fourth Session, 2001. |
| 13. | Statement No. | XXVI | Hundred and Ninety-fifth Session, 2002. |
| 14. | Statement No. | XX | Hundred and Ninety-sixth Session, 2002. |
| 15. | Statement No. | XX | Hundred and Ninety-seventh Session, 2002. |
| 16. | Statement No. | XVIII | Hundred and Ninety-eighth Session, 2003. |
| 17. | Statement No. | XV . | Hundred and Ninety-ninth Session, 2003. |
| 18. | Statement No. | XIII | Two Hundredth Session, 2003. |
| 19. | Statement No. | XIII | Two Hundred and second Session, 2004. |
| 20. | Statement No. | XI | Two Hundred and third Session, 2004. |
| 21. | Statement No. | X | Two Hundred and fourth Session, 2005. |
| 22. | Statement No. | VIII | Two Hundred and fifth Session, 2005. |
| 23. | Statement No. | VII | Two Hundred and sixth Session, 2005. |
| 24. | Statement No. | VI | Two Hundred and seventh Session, 2006. |
| 25. | Statement No. | IV | Two Hundred and eighth Session, 2006. |
| 26. | Statement No. | ш | Two Hundred and ninth Session, 2006 |
| 27. | Statement No. | П | Two Hundred and tenth Session, 2007 |
| | | | |

 Ministry-wise Status Note of Rajya Sabha pending Assurances after laying on 10-5-2007. [Placed in Libraty. For Sr. No. 1 to 28. See No. L.T. 7107 to 7134/07]

...(Interruption) ...

L Notification of the Ministry of Communications and Information Technology

IL MoU (2007-08) between Government of India and TCIL

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Sir, I beg to lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Communications and Information Technology (Department of Posts) Notification G.S.R. 511 (E) dated the 27th July, 2007, publishing the Indian Post Office (Second Amendment) Rules, 2007, under section 74 of the Indian Post Office Act, 1898. II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications and Information Technology (Department of Information Technology), under section 74 of the Indian Post Office Act, 1898:-

- (1) G.S.R. 511 (E) dated the 2lh July, 2007, publishing the Indian Post Office (Second Amendment) Rules, 2007.
- (2) G.S.R. 532 (E) dated the 3rd August, 2007, publishing the Indian Post Office (Third Amendment) Rules, 2007 [Placed in Library. See No. L.T. 7009/07]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Communications and Information Technology, Department of Telecommunications) and the Telecommunications Consultants India Limited (TCIL), for the year 2007-2008. [Placed Library. See No. L.T. 7012/07]

...(Interruptions)...

Notification of the Ministry of Shipping, Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIAPPA): Sir, I beg to lay on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, Road Transport and Highways (Department of Road Transport and Highways), under section 10 of the National Highways Act, 1956:-

- S.O. 498 (E) dated the 30th March, 2007, regarding acquisition of land with or without structure on National Highway No.47 from km.48/6 to km.94/0 (Hosur - Krishnagiri Section) in Krishnagiri District in Tamil Nadu.
- (2) S.O. 507(E) dated the 2nd April, 2007, regarding acquisition of land with or without structure from Km.426.661 (Bangalore-Salem-Madurai Section) to Km. 41.000 (Madurai-Kanyakumari Section) on National Highway No.7 in Madurai District in Tamil Nadu.
- (3) S.O. 508(E) dated the 2nd April, 2007, regarding acquisition of land with or without structure from Km.73.900 to Km. 136.670 on National Highway No. 68 and from Km. 198.500 to Km.200.500 on National Highway No. 45 in Viluppuram District in Tamil Nadu.
- (4) S.O. 534 (E) dated the 10th April, 2007, regarding acquisition of land, with or without structure from Km.120.000 to Km.228.000 (Mahua-Jaipur Section) on National Highway No.11 in Dausa District in Rajasthan.
- (5) S.O. 614 (E) dated the 20th April, 2007, regarding acquisition of land with or without structure from Km.120.000 to Km.224.000 (Madurai-Kanyakumari Section) on National Highway No.7 in Tirunelveli District in Tamil Nadu.
- (6) S.O. 615 (E) dated the 20th April, 2007, regarding acquisition of land with or without structure from Km.426.661 (Bangalore-Salem-Madurai Section) to Km.41.000 (Madurai-Kanyakumari Section) on National Highway No.7 in Madurai District in Tamil Nadu.